

श्री हरनाथ सिंह यादव: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

MR. CHAIRMAN: The Representation of the People (Amendment) Bill, 2022; Shri Iranna Kadadi; not present. The Constitution (Amendment) Bill, 2022 (insertion of new article 21B); Shri Iranna Kadadi; not present. The Right of Children to Free, Compulsory and Quality Education (Amendment) Bill, 2023; Shri Iranna Kadadi; not present. The Prevention and Eradication of Human Sacrifice and Other Superstitious Practices Bill, 2022; Shri Binoy Viswam; not present. The Indian Penal Code (Amendment) Bill, 2022 (amendment of section 375); Shri Binoy Viswam; not present. The Constitution (Amendment) Bill, 2023 (amendment of articles 58, 66 72, etc.); Shri Binoy Viswam; not present.

The Constitution (Amendment) Bill, 2022 (amendment of the Eighth Schedule)

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2022 (amendment of the Eighth Schedule); Shri Rajeev Shukla to move for leave to introduce the Bill.

SHRI RAJEEV SHUKLA (Chhattisgarh): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

MR. CHAIRMAN: Sir, I take note of 'not gestures'. Unlike our friend, my hearing capacity is sound. It was 'Ayes'. Yes, Shri Rajeev Shukla.

SHRI RAJEEV SHUKLA: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2022 (amendment of article 16)

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2022 (amendment of article 16). Shri P. Wilson.

SHRI P. WILSON (Tamil Nadu): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.